

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No.62/3377/2020

This the **28th** day of July, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)



1. Ridwana Parveen (Aged 36 years) W/o Mohammad Husain Tak R/o New Colony
Bijbehara Tehsil Bijbehara District Anangnag.

.....Applicant

(Advocate:- Mr. MOHAMMAD IQBAL JAN – not present)

Versus

1. State of Jammu and Kashmir through Commissioner/ Secretary to Government
Social Welfare Department, Civil Secretariat, Srinagar/Jammu & Ors.

.....Respondents

(Advocate: Mr. Rajesh Thappa, DAG)

ORDER
[O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference today.

2. On the previous date i.e. 11.03.2021 nobody had joined the video conference on behalf of the applicant and today also none appears for the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicant.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Sushil